

HIGH COURT OF SIKKIM

No. 17/HCS/ESL

Dated. 09/01/2024

C I R C U L A R

It has come to the notice of the Registry that some non-judicial officers of High Court of Sikkim are proceeding on leave during the vacation period without obtaining prior approval or sanction from the competent authority.

Availing of leave by any non-judicial officer is not a matter of right. Even though judicial work is suspended during a vacation, administrative work of the Registry continues.

As such, all non-judicial officers who are placed on Roster Duty shall apply for leave as per Rules and proceed to go on leave only after obtaining prior approval or sanction from the competent authority. Any non-judicial officer who has not been placed on Roster Duty shall apply for station leave as per Rules in the event he/she desires to leave station during the vacation period and proceed to leave station only after obtaining sanction from the competent authority.

By Order,

sd/-

Registrar